

कि इसको धाज न रखा जाये क्योंकि वह घाउट धाफ धाडर है। सोमवार को चाहें तो रख सकते हैं।

14 53 hrs.

PAPERS LAID ON THE TABLE

Preface to Fourth Five Year Plan

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA) : As regards the query whether this Preface referred to, is to the Fourth Plan which was placed before the House or Preface to some other new Plan, I would like to say that the plan that was presented before the House was a complete document; there is no question of that being changed, or Government not having placed whatever is stated here.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA) : On behalf of Shrimati Indira Gandhi, I beg to lay on the Table a copy of 'Preface to Fourth Five Year Plan'. [Placed in Library. See No. LT 3878/70].

Indian Forest Service (Pay) 1st Amendment Rules, Notifications under IAS Act 1951 and UPSC (Exemption and Consultation) Amendment Regulations

श्री शिव चन्द्र झा : उपाध्यक्ष महोदय, आप इस पर कुछ निर्णय दीजिए। जो पिछले सत्र में यहाँ पर रखा गया था उसका नाम भी यही है।

SHRI RAM NIWAS MIRDHA : I beg (1) to re-lay on the Table a copy of the Indian Forest Service (Pay) First Amendment Rules, 1970 published in Notification No. G. S. R. 603 in Gazette of India dated the 11th April, 1970, under sub-section (2) of Section 3 of the All India Services Act, 1951. [Placed in Library. See No. LT—3524/70].

MR. DEPUTY-SPEAKER : Before I give my ruling, I must try to understand the whole thing, as fully as possible. What is wrong in my hearing the Minister ?

(2) to lay on the Table —

SHRI RAM NIWAS MIRDHA : Sir, this is a Preface to the Fourth Five-Year Plan which was presented before the House and that is the only Five-year Plan before us. This has been placed and this has been properly formulated. There is no question of having any other Plan in addition to or as a supplement to that Plan. As regards the Preface it was not complete at the time when the Fourth Five Year Plan was presented to the House. An undertaking was given in the Budget session and in pursuance of that the Plan was presented and this is a Preface which gives broad general outlines of the basic approach of the Plan. There is no question of deviating from the Plan that was placed before the House. I submit that there should be no objection to this being presented to the House now.

(i) A copy each of the following Notification (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951 :—

MR. DEPUTY-SPEAKER : I see no objection to any additional, supplemental papers being laid in the House in addition to what has already been laid without modifying what has been laid

(a) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 1970, published in Notification No. G. S. R. 1012 in Gazette of India dated the 18th July, 1970. [Placed in Library. See No. LT—3879/70].

(b) The Sixth Amendment of 1970 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G. S. R. 1043 in Gazette of India dated the 18th July, 1970 [Placed in Library. See No. LT—3880/70].

(c) The All India Services (Confidential Rolls) Rules, 1970, published in Notification No. G. S. R. 1078 in Gazette of